AVRO INDIA LIMITED

(Formerly known as AVON MOLDPLAST LIMITED)

CIN: L25200UP1996PLC101013

Regd. Office: A-7/36-39, South of G.T Road Industrial Area, Electrosteel Casting Compound, Ghaziabad-201009, Uttar Pradesh, Phone: 0120-4376091

Email: info@avrofurniture.com, Website: www.avrofurniture.com

NOTICE OF EXTRA-ORDINARY GENERAL MEETING

NOTICE is hereby given, in accordance with the provisions of Sections 108 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rules 20 of the Companies (Management and Administration) Rules, 2014 as amended from time to time ("the rules") and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and other applicable laws and regulations that the approval of members of Avro India Limited ("the Company") is being sought for Special Businesses as stated in the Notice of Extra-Ordinary General Meeting (EGM) dated April 14, 2022.

The Notice of the EGM along with Attendance Slip and Proxy Form has been sent to those members whose names appeared in the Register of Members/List of Beneficial Owners maintained by the Company/Depositories respectively as at close of business hours on Friday, April 08, 2022. Physical copy of the EGM Notice along with Attendance Slip and Proxy Form has been sent by permitted mode to members who have not registered their e-mail address. The Company has completed the dispatch of Notice of EGM and sending of e-mail to the members on Friday, April 15, 2022. Notice of the EGM is available on the website of the Company at www.avrofurniture.com and on the website of National Stock Exchange of India Limited (NSE) and BSE Limited.

The shareholders whose email ids are not registered and in consequence could not receive the notice, may temporarily get their email id registered with the Company by sending e-mail to cs@avrofurniture.com. Members may send a request to e-voting@nsdl.co.in for obtaining user id and password for e-voting by providing DPID-CLID, Name, client master copy or copy of consolidated account statement, PAN (self attested scanned copy of PAN Card), AADHAR (self attested scanned copy of Aadhar Card).

Pursuant to Section 108 of the Companies Act, 2013 and Rules framed thereunder, as amended from time to time and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Members are provided with the facility to cast their votes on the resolutions set forth in the Notice of EGM using electronic voting system from a place other than venue of the EGM ('remote e-voting'), provided by National Securities Depository Limited (NSDL) and the business may be transacted through such voting.

The voting rights will be on the basis of shareholding as on the cut-off date, i.e. Tuesday, May 03, 2022. Any person who is a member of the Company as on the cut-off date is eligible to cast vote on all resolutions set forth in the Notice of EGM using remote e-voting or voting through ballot paper at the EGM.

The remote e-voting period commences on Saturday, May 07, 2022 at 09:00 a.m. IST and ends on Monday, May 09, 2022 at 05:00 p.m. IST. During this period, Members may cast their vote electronically. The remote e-voting module shall be disabled by NSDL thereafter and remote e-voting shall not be allowed beyond the said date and time. Once vote on a resolution is cast by the member, he/she not be allowed to change it subsequently or cast the vote again. The detailed procedure for voting has been mentioned in the EGM Notice.

The facility for voting through ballot paper shall also be made available at the EGM and members who have not already cast their vote by remote e-voting shall be able to exercise their right at the EGM through ballot paper. The Members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM, but shall not be entitled to cast their vote again.

A person who has acquired shares and become a member of the Company after the dispatch of notice of the EGM and holding shares as of cut-off date, may obtain the login ID and password by sending a request at evoting@nsdl.co.in. However, if the person is already registered with NSDL for remote e-voting then the existing user id and password can be used for casting vote.

The Board of Director has appointed CS Lalit Chaturvedi, proprietor of M/s Chaturvedi & Company, Company Secretary in Practice (COP No. 13708) as the Scrutinizer to scrutinize the 'remote e-voting' process and voting at the EGM, in a fair and transparent manner. The results of EGM will be announced by the Chairman or any other person authorised by him and will be submitted along with report of scrutinizer within two days from the conclusion of EGM to National Stock Exchange of India Limited and BSE Limited and also be posted on the Company's website www.avrofurniture.com

In case of any queries or grievances regarding e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual which is available at download section of www.evoting.nsdl.com. Alternatively, you may also contact the person mentioned below:

Name: Mr. Sumit Bansal
Designation: Company Secretary
Address: A-7/36-39, South of G.T Road Industrial Area, Ghaziabad-201009, U.P.
Email: cs@avrofurniture.com
Phone No: 0120-4376091

For Avro India Limited
Sd/-
Sumit Bansal
Company Secretary & Compliance Officer

Place: Ghaziabad
Date: April 16, 2022

I, Radhika N Kadam (also known as Radhika Vinay Nikam) holding 400 shares of SIKA Interplant Systems Limited Registered Office:No.03,Gangadharchetty Road, Dr. Sharma Building,Bangalore–560042,in **Folio No.R000121 bearing Share Certificate Numbers 3705 to 3709** with **distinctive numbers** from **711301 to 711700 respectively consisting of 400 shares of Rs 10/- each.** I do hereby give notice that the said Share Certificates are lost and I have applied to the Company for issue of duplicate Share Certificate.

The public is hereby warned against purchasing or dealing in anyway with the said Share Certificates. The company may issue duplicate Share Certificates if no objection is received by the company, within 15 days of the publication of this advertisement, after which no claim will be entertained by the company in that behalf.

Place : Bangalore
Date : 16.04.2022

RADHIKA VINAY NIKAM
Folio No. R000121

NMDC Limited

(A GOVERNMENT OF INDIA ENTERPRISE)

'Khanij Bhavan', 10-3-311/A, Castle Hills, Masab Tank, Hyderabad - 500 028

CIN: L13100TG1958GOI001674

CONTRACTS DEPARTMENT/Engineering & Project Division

E-TENDER NOTICE (Open Tender Enquiry for Domestic Bidding)

Tender Enquiry No: HO (Contracts)/Add. Classrooms DAV/Kirandul/2022/821 dated 16.04.2022 [MSTC Ref. No.: NMDC/HO/3/22-23/ET/52]

NMDC Limited, a "NAVARATNA" Public Sector Company under Ministry of Steel, Govt. of India invites online bids for **"CONSTRUCTION OF ADDITIONAL CLASS ROOMS AT DAV SCHOOL, BIOM, KIRANDUL COMPLEX, DANTEWADA (CG)"** on item rate basis, from prospective domestic bidders who fulfil the Pre-Qualification Criteria.

Detailed NIT and tender document including pre-qualification requirements can be viewed/ downloaded from 16.04.2022 to 17.05.2022 from the following websites:

1. NMDC website: www.nmdc.co.in
2. Public Procurement Portal: http://www.eprocure.gov.in
3. MSTC portal: https://www.mstcecommerce.com/eprochome/nmdc/buyer_login.jsp

For accessing the bid document from NMDC website, the bidder has to register as "New User" at NMDC's website link https://nmdcportals.nmdc.co.in/nmdctender

For accessing the bid document from MSTC, bidder has to register as 'New Vendor' at MSTC website link https://www.mstcecommerce.co.in/eprochome/nmdc/buyer_login.jsp and search the Tender Number **NMDC/HO/3/22-23 /ET/52.** For further help, refer to 'Vendor Guide' given in MSTC website.

The bidders are requested to submit their bids online through MSTC Limited website. The details of submission of bid through online are given in NIT.

The bidders on regular basis are required to visit the NMDC website/ CPP portal/ MSTC website for corrigendum, if any, at a future date.

For further clarification, CGM (Contracts), NMDC Ltd., Hyderabad can be contacted on fax: **040-23534746**, Tel: 040- 2353 2800, email: contracts@nmdc.co.in

Chief General Manager (Contracts)

HINDUSTAN ZINC LIMITED

Regd Office : Yashad Bhawan, UDAIPUR-313 004 (Raj.)

CIN: L27204RJ1966PLC001208

HINDUSTAN ZINC
Zinc & Silver of India

NOTICE TO SHAREHOLDERS

(For transfer of equity shares of the Company to Investor Education Protection Fund)

NOTICE is hereby given that in compliance with the provisions of section 124(6)of the Companies Act, 2013 and Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules 2016 which came into effect from 7th September 2016 and amended from time to time, the Company is mandated to transfer all such shares to the Demat account of Investor Education and Protection Fund (IEPF) Account in respect of which dividends has not been paid or claimed for consecutive seven years or more in the manner as prescribed under the Rules.

NOTICE is further given that in accordance with the provisions of the IEPF Rules, individual notices have been sent to respective shareholders at their latest available address in the Company/ Registrar and Share Transfer Agent (RTA) records, inter alia providing the details of shares being transferred to IEPF authority and details of such shareholders is also available in the web site of the Company www.hzlindia.com who have not encashed / claimed dividend from 2014-15 till date.

You are, therefore, requested to claim the unencashed dividend due to you from FY 2014-15 onwards by returning signed request letter alongwith the original cancelled cheque stating the first named shareholder as the account holder in case you hold shares in physical form or self attested copy of Client Master List with your updated bank account details, if you hold shares in demat form to the Secretarial department of the Company at the above mentioned address, on or before July 15, 2022.

The concerned shareholders are requested to claim the unpaid/unclaimed dividend amount(s) immediately failing which their shares will be transferred to IEPF Authority at appropriate date.

Please note that no claim shall lie against the Company in respect of the unclaimed dividend amount and equity shares so transferred to IEPF pursuant to the said Rules.

It may be noted that to comply with the aforesaid requirement, the Company will take necessary steps for transfer of unclaimed shares as per the procedure mentioned in the IEPF Rules. After the said shares have been transferred to IEPF, concerned Shareholder may claim the said shares from IEPF Authority by making an application in form IEPF 5 online, available at www.iepf.gov.in.

For further information / request to claim unpaid / unclaimed dividend(s) / share(s), the concerned shareholders may contact to the Secretarial department of the Company at the above mentioned address.

For and on behalf of
Hindustan Zinc Limited
R. Pandwal
Company Secretary

Place : Udaipur
Date : April 14, 2022

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EBRAHIM ESSA DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	**Ebrahim Essa Developers Private Limited**
2	Date of incorporation of corporate debtor	**28/07/2010**
3	Authority under which corporate debtor is incorporated / Registered	ROC Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202MH2010PTC206044
5	Address of the registered office and principal office (if any) of corporate debtor	115, Dataawalla Estate, Essa Aziz Compound S.V. Road, Jogeshwari (W), Mumbai 400102
6	Insolvency commencement date in respect of corporate debtor	11/04/2022 (order was received on 14/04/2022)
7	Estimated date of closure of insolvency resolution process	08/10/2022
8	Name and registration number of the insolvency professional acting as interim resolution professional	**Mr. Arvind Kumar Pilla Registration No. IBBI/IPA-001/IP-P02571/2021-2022/13937**
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	404, 4th Floor, Imperial Plaza, Opp. Anand Talkies Somwar Bazar Road, Sitabuldi, Nagpur-12. caip.arvindpilla@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	AAA Insolvency Professionals LLP, A301, Bsel Tech Park, Sector 30a, Opp. Vashi Railway Station, Vashi, Navi Mumbai-400705 **Email:** ebrahimessadevelopers@aaainsolvency.com **Phone No.** 022-42667394
11	Last date for submission of claims	25/04/2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the **National Company Law Tribunal, Mumbai Bench** has ordered the commencement of a corporate insolvency resolution process of the **Ebrahim Essa Developers Private Limited** on **11/04/2022.**

The creditors of **Ebrahim Essa Developers Private Limited** are hereby called upon to submit their claims with proof on or before **25/04/2022** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties.**

Mr. Arvind Kumar Pilla, Insolvency Professional
AAA Insolvency Professionals LLP
Registration No.: IBBI/IPA-001/IP-P02571/2021-2022/13937

Date: 16/04/2022
Place: Mumbai

NOTICE

Declaration of Distribution (of Income & Capital) (previously Referred as Dividend) under Axis Arbitrage Fund :

Axis Mutual Fund Trustee Limited, Trustee to Axis Mutual Fund ("the Fund") has approved the declaration of Distribution (of Income & Capital) (previously referred as dividend) under the Income Distribution cum Capital Withdrawal (IDCW) option(s) of following scheme, the particulars of which are as under:

Name of the Scheme/ Plan	Quantum of IDCW (₹ per unit)#	Record Date*	Face Value (₹ per Unit)	NAV as on April 13, 2022 (₹ per unit)
Axis Arbitrage Fund - Regular Plan - IDCW Option	0.05	April 21, 2022	10	10.7214
Axis Arbitrage Fund - Direct Plan - IDCW Option	0.05			11.4731

As reduced by the amount of applicable statutory levy, if any.
*or the immediately following Business Day if that day is not a Business Day.

Pursuant to payment of IDCW, the NAV of the above stated IDCW option(s) of the scheme(s)/plan(s) would fall to the extent of payout and statutory levy, if any.

The Distribution would be paid to the beneficial owners / unit holders whose names appear in the statement of beneficial owners maintained by the depositories under the said scheme(s)/plan(s) at the close of business hours on the record date and to the unit holders holding units in physical form, whose names appear in the Register of unit holders maintained with Registrar and Transfer Agent under the IDCW option(s) of the scheme(s)/plan(s) as at the close of the business hours on the record date.

Investors may kindly note that declaration of Distribution is subject to availability of distributable surplus on the record date/ ex-distribution date. In case the distributable surplus is less than the quantum of Distribution on the record date/ex-distribution date, the entire available distributable surplus in the aforesaid scheme(s)/plan(s) will be declared as Distribution.

Investors are requested to kindly take note of the above.

For Axis Asset Management Company Limited
(CIN - U65991MH2009PLC189558)
(Investment Manager to Axis Mutual Fund)
Sd/-
Chandresh Kumar Nigam
Managing Director & Chief Executive Officer

Place : Mumbai
Date : April 15, 2022
No. : 07/2022-23

Statutory Details: Axis Mutual Fund has been established as a Trust under the Indian Trusts Act, 1882, sponsored by Axis Bank Ltd. (liability restricted to ₹ 1 Lakh). **Trustee:** Axis Mutual Fund Trustee Limited. **Investment Manager:** Axis Asset Management Company Limited (the AMC) **Risk Factors:** Axis Bank Ltd. is not liable or responsible for any loss or shortfall resulting from the operation of the schemes.

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

AXIS MUTUAL FUND

Axis House, First Floor, C2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400 025, India.
TEL : (022) 4325-5161, FAX : (022) 4325-5199, EMAIL : customerservice@axismf.com, WEBSITE : www.axismf.com,
ADDITIONAL CONTACT NUMBER : 8108622211

Aditya Birla Sun Life Mutual Fund

ADITYA BIRLA CAPITAL

Aditya Birla Sun Life AMC Limited(Investment Manager for Aditya Birla Sun Life Mutual Fund) Registered Office: One World Center, Tower 1, 17th Floor, Jupiter Mills, Senapati Bapat Marg, Elphinstone Road, Mumbai - 400 013. Tel.: 4356 8000. Fax: 4356 8110/8111. CIN: L65991MH1994PLC080811

Record Date for Distribution

NOTICE IS HEREBY GIVEN THAT the Trustees of Aditya Birla Sun Life Mutual Fund have approved Thursday, April 21, 2022*, as the Record Date for declaration of distribution under the Income Distribution cum Capital Withdrawal (IDCW) option in the following scheme, subject to availability of distributable surplus on the Record Date:

Name of the Scheme	Plans/Option	Quantum of Distribution per unit# on face value of Rs.10/- per unit	NAV as on April 13, 2022 @ (Rs.)
Aditya Birla Sun Life Fixed Term Plan - Series RX (A Close ended Income Scheme)	Regular Plan – Payout of IDCW	The entire distributable surplus at the time of maturity^ shall be distributed.	12.5523
	Direct Plan – Payout of IDCW		12.6966

The NAV of the scheme, pursuant to pay out of distribution would fall to the extent of payout and statutory levy (if applicable).

#As reduced by the amount of applicable statutory levy. *or the immediately following Business Day if that day is a non-business day. ^Maturity of the said scheme is April 21, 2022. @NAV as on April 13, 2022 is considered since April 14, 2022 was a non-business day.

All unitholders whose names appear in the Register of Unitholders / Beneficial owners under the IDCW option of the said scheme as at the close of business hours on the Record Date shall be eligible to receive the distribution so declared.

For **Aditya Birla Sun Life AMC Limited**
(Investment Manager for Aditya Birla Sun Life Mutual Fund)
Sd/-
Authorised Signatory

Date : April 15, 2022
Place : Mumbai

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

This is a public announcement for information purposes only and is not a prospectus announcement and does not constitute an invitation or offer to acquire, purchase or subscribe to securities. Not for release, publication or distribution directly or indirectly, outside India.

PUBLIC ANNOUNCEMENT

KAYNES TECHNOLOGY

KAYNES TECHNOLOGY INDIA LIMITED

Kaynes Technology India Limited ("**Company**" or "**Issuer**") was incorporated on March 28, 2008 at Mysore, Karnataka as a private limited company under the Companies Act, 1956, with the name *'Kaynes Technology India Private Limited'* pursuant to a certificate of incorporation granted by the Registrar of the Companies, Karnataka at Bangalore ("**RoC**"). Subsequently, the name of our Company was changed to *'Kaynes Technology India Limited'* upon conversion of our Company into a public limited company pursuant to a special resolution passed by our Shareholders on March 24, 2022 and the fresh certificate of incorporation was issued by the RoC consequent upon change of name on conversion to public limited company on March 31, 2022. For details of change in the name of our Company and address of registered office of our Company, see *"History and Certain Corporate Matters"* on page 205 of the draft red herring prospectus dated April 13, 2022 ("**DRHP**") filed with Securities and Exchange Board of India ("**SEBI**").

Registered and Corporate Office: 23-25, Belagola, Food Industrial Estate, Metagalli P.O., Mysore – 570016, Karnataka, India; **Tel:** + 91 8212 582595
Contact Person: Srividhya Narayanan, Company Secretary and Compliance Officer; **Tel:** +91 8212 582595
E-mail: kaynestechcs@kaynestechnology.net; **Website:** www.kaynestechnology.co.in; **Corporate Identity Number:** U29128KA2008PLC045825

OUR PROMOTERS: RAMESH KUNHIKANNAN, SAVITHA RAMESH AND RK FAMILY TRUST

INITIAL PUBLIC OFFERING OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ [•] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [•] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [•] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹ 6,500 MILLION BY OUR COMPANY (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 7,200,000 EQUITY SHARES AGGREGATING UP TO ₹ [•] MILLION, COMPRISING UP TO 3,700,000 EQUITY SHARES BY RAMESH KUNHIKANNAN AGGREGATING UP TO ₹ [•] MILLION ("PROMOTER SELLING SHAREHOLDER") AND UP TO 3,500,000 EQUITY SHARES BY FRENY FIROZE IRANI AGGREGATING UP TO ₹ [•] MILLION ("INVESTOR SELLING SHAREHOLDER" AND TOGETHER WITH PROMOTER SELLING SHAREHOLDER, THE "SELLING SHAREHOLDERS", AND SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS, THE "OFFERED SHARES") (SUCH OFFER FOR SALE BY THE SELLING SHAREHOLDERS, THE "OFFER FOR SALE" AND TOGETHER WITH THE FRESH ISSUE, "THE OFFER").

THE OFFER INCLUDES A RESERVATION OF UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹ 15 MILLION (CONSTITUTING UP TO [•]% OF THE POST OFFER PAID-UP EQUITY SHARE CAPITAL), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS "NET OFFER". THE OFFER AND NET OFFER SHALL CONSTITUTE [•] % AND [•]%, RESPECTIVELY, OF THE POST-ISSUE PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BRLMS, MAY CONSIDER A FURTHER ISSUE OF SPECIFIED SECURITIES, INCLUDING CONVERTIBLE SECURITIES WHICH WILL BE CONVERTIBLE INTO EQUITY SHARES ("SPECIFIED SECURITIES"), THROUGH A RIGHTS ISSUE, PRIVATE PLACEMENT, PREFERENTIAL OFFER OR ANY OTHER METHOD AS MAY BE PERMITTED UNDER APPLICABLE LAW TO ANY PERSON(S), AGGREGATING UP TO ₹ 1,300 MILLION, AT ITS DISCRETION, PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC ("PRE-IPO PLACEMENT"). IF THE PRE-IPO PLACEMENT IS COMPLETED, THE FRESH ISSUE SIZE WILL BE REDUCED TO THE EXTENT OF SUCH PRE-IPO PLACEMENT, SUBJECT TO THE OFFER COMPLYING WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR"). IN THE EVENT CONVERTIBLE SECURITIES ARE ISSUED IN THE PRE-IPO PLACEMENT, SUCH SECURITIES SHALL BE CONVERTED INTO EQUITY SHARES PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC.

THE FACE VALUE OF EQUITY SHARES IS ₹ 10 EACH. THE OFFER PRICE IS [•] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND WILL BE DECIDED BY OUR COMPANY AND SELLING SHAREHOLDERS, IN CONSULTATION WITH THE BRLMs AND MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS ("BRLMs") AND WILL BE ADVERTISED IN [•] EDITIONS OF THE ENGLISH NATIONAL DAILY NEWSPAPER [•], [•] EDITIONS OF THE HINDI NATIONAL DAILY NEWSPAPER [•] AND MYSORE EDITION OF THE KANNADA DAILY NEWSPAPER [•] (KANNADA BEING THE REGIONAL LANGUAGE OF KARNATAKA, WHERE OUR REGISTERED AND CORPORATE OFFICE IS LOCATED), EACH WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE", AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision to the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid / Offer Period for a minimum of three Working Days, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, will be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Member(s) and by intimation to the Designated Intermediaries and the Sponsor Bank(s), as applicable.

This is an Offer in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("**SCRR**"), read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in terms of Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs** and such portion, the "**QIB Portion**"), provided that our Company, in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis ("**Anchor Investor Portion**"), out of which one-third shall be reserved for domestic Mutual Funds only, subject to valid Bids being received from domestic Mutual Funds at or above the price at which allocation is made to Anchor Investors ("**Anchor Investor Allocation Price**"), in accordance with the SEBI ICDR Regulations. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (excluding the Anchor Investor Portion) ("**Net QIB Portion**"). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders, including Mutual Funds, subject to valid Bids being received from them at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Bidders of which one-third shall be available for allocation to Bidders with an application size of more than ₹ 200,000 and up to ₹ 1,000,000 and two-third shall be available for allocation to Bidders with an application size of more than ₹ 1,000,000, in accordance with the SEBI ICDR Regulations and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All potential Bidders (except Anchor Investors) are mandatorily required to utilise the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective ASBA accounts and UPI ID in case of RIBs using the UPI Mechanism, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks ("**SCSBs**") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA Process. For further details, see *"Offer Procedure"* on page 385 of the DRHP.

This public announcement is made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that the Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated April 13, 2022 with the SEBI.

Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for period of at least 21 days, from the date of such filing by hosting it on the websites of SEBI at www.sebi.gov.in, Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com and the website of BRLMs, i.e. DAM Capital Advisors Limited *(Formerly IDFC Securities Limited)* at www.damcapital.in and IIFL Securities Limited at www.iiflcap.com. Our Company hereby invites the members of the public to give comments on the DRHP filed with SEBI with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of the Company and the BRLMs at their respective addresses mentioned below. All comments must be received by SEBI, the Company and/or the BRLMs and/or the Company Secretary and Compliance Officer of our Company on or before 5 p.m. on May 6, 2022.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the investors is invited to *"Risk Factors"* on page 29 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the red herring prospectus ("**RHP**") has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered, through the RHP, are proposed to be listed on BSE and NSE.

For details of the main objects of the Company as contained in its Memorandum of Association, see *"History and Certain Corporate Matters"* on page 205 of the DRHP. The liability of the members of the Company is limited.

For details of the share capital and capital structure of the Company and the names of the signatories to the memorandum and the number of shares subscribed for by them see *"Capital Structure"* on page 79 of the DRHP.

BOOK RUNNING LEAD MANAGERS		REGISTRAR TO THE OFFER
DAM CAPITAL	IIFL SECURITIES	LINK Intime
DAM Capital Advisors Limited *(Formerly IDFC Securities Limited)* One BKC, Tower C, 15th Floor, Unit No. 1511, Bandra Kurla Complex, Bandra (East) Mumbai 400 051 Maharashtra, India **Telephone:** +91 22 4202 2500 **E - mail:** kaynes.ipo@damcapital.in **Investor Grievance ID:** complaint@damcapital.in **Website:** www.damcapital.in **Contact Person:** Chandresh Sharma/ Nidhi Gupta **SEBI Registration Number:** MB/INM000011336	**IIFL Securities Limited** 10th Floor, IIFL Centre Kamala City, Senapati Bapat Marg Lower Parel (West), Mumbai 400 013 Maharashtra, India **Telephone:** +91 22 4646 4600 **E-mail:** kaynes.ipo@iiflcap.com **Investor Grievance ID:** ig.ib@iiflcap.com **Website:** www.iiflcap.com **Contact Person:** Manish Jain/ Shirish Chikalge **SEBI Registration Number:** INM000010940	**Link Intime India Private Limited** C-101, 247 Park, 1st Floor L.B.S. Marg, Vikhroli West Mumbai 400 083, Maharashtra, India **Tel:** +91 22 4918 6200 **E-mail:** kaynes.ipo@linkintime.co.in **Investor Grievance e-mail:** kaynes.ipo@linkintime.co.in **Website:** www.linkintime.co.in **Contact Person:** Shanti Gopalkrishnan **SEBI Registration No.:** INR000004058

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For **KAYNES TECHNOLOGY INDIA LIMITED**
On behalf of the Board of Directors
Sd/-
Company Secretary and Compliance Officer

Place : Mysore
Date : April 15, 2022

KAYNES TECHNOLOGY INDIA LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the DRHP dated April 13, 2022 with SEBI. The DRHP shall be available on the websites of SEBI at www.sebi.gov.in, stock exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com, respectively and is available on the websites of the BRLMs, i.e. DAM Capital Advisors Limited *(Formerly IDFC Securities Limited)* at www.damcapital.in and IIFL Securities Limited at www.iiflcap.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see the section titled *"Risk Factors"* beginning on page 29 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

This announcement does not constitute an invitation or offer of securities for sale in any jurisdiction. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933 (the "**U.S. Securities Act**") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in offshore transactions in reliance on Regulation S and the applicable laws of each jurisdictions where such offers and sales are made. There will be no public offering of the Equity Shares in the United States.

CONCEPT